

Open Court.

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad, This The First day of August, 2000.

Coram: Hon'ble Mr. S. Dayal, Member (A.)

Hon'ble Mr. Rafiq Uddin, Member (J.)

Civil Contempt Application No. 20 of 2000.

in

Original Application No. 179 of 1993.

Amit Negi,
aged about 31 years,
s/o Late Sri Ramesh March,
r/o 32, Elgin Road,
Civil Lines,
Allahabad.

... Applicant.

Counsel for the applicant : Sri D.C. Saxena, Adv.

Versus

1. Sri B.P. Tandon,
Secretary, Ministry of Personnel,
Public Grievance & Pension Department,
6th Floor, Nirvachan Sadan,
Ashoka Road,
New Delhi.
2. Sri S.P. Mittal,
The Chief Pay & Accounts Officer (Now known as
Senior Accounts Officer) Department of Food
and Civil Supplies, 1688, K.G. Marg, Krishi
Bhavan, New Delhi.
3. Shri R.S. Ispunani, Pay & Accounts Officer,
Department of Woman & Child Development,
Ministry of Human Resource Development, 1688,
K.G. Marg, Krishi Bhavan, New Delhi.
4. Smt. Asha Das, Secretary, Ministry of Human
Resource Development, Department of Women &
Child Development Shastri Bhavan, New Delhi
(1688, E-282 Gurgaon Road, K.G. Marg, New
Delhi)

... Opp. Parties.

 Counsel for Opposite Parties: Sri S. Chaturvedi, Adv.
Sri S.N. Srivastava, Adv.
Sri Anand Kumar, Adv.

(S)

Order (Open Court)

(By Hon'ble Mr.S. Dayal, A.M.)

This contempt petition was filed for initiating

contempt proceedings aga inst the Opposite parties
for wilful disobedience of order dated 22.4.99
passed in O.A.No. 179 of 1993.

2. By the order in the O.A., the Single Member
Bench of this Tribunal had ordered that retirement
benefits of Late Smt. Shanta March be calculated
in view of C.C.S. (Pension) Rules-49 and 50 and
be paid within three months. Further direction
was given that in case the applicant forgoes
the claim for family pension being received from
U.P. State Government and applies for family
pension under C.C.S. (Pension) Rules 1972 the
case be considered according to law.

3. Respondent Nos. 1 and 2 have filed their
counter reply. In para 12 and 13 of the Counter reply
of respondent No.2 it has been stated that the
claim of the applicant has been settled. The
learned counsel for the applicant accepts this
position hence the case for contempt is dismissed
and the notices issued are discharged.


Member (J.)


Member (A.)

Nafees.